

Sl. No.	Name of the Plant	Purpose	Status/Remarks
8.	M/s Gamma Agro Medical Processing, Hyderabad, Telangana	Food & Medical Products	Commissioned in 2008.
9.	*M/s Jhunsons Chemicals Pvt. Ltd., Bhiwadi, Rajasthan	Agro, Medical & Packaging Products	Commissioned in 2010
10.	M/s Innova Agri Bio Park Ltd., Malur, Dist. Kolar, Karnataka	Food & Medical Products	Commissioned in 2011
11.	*M/s Hindustan Agro Co-Operative Ltd., Rahuri, Ahmednagar, Maharashtra	Onion & Other Agricultural Produces	Commissioned in 2012
12.	M/s Impartial Agro Tech (P) Ltd., Unnao, Lucknow, Uttar Pradesh	Food & Medical Products	Commissioned in 2014
13.	*M/s Gujarat Agro Industries Corpn. Ltd, Bavla, Ahmedabad, Gujarat	Food Products	Commissioned in 2014
14.	M/s Aligned Industries, Dharuhera, Rewari, Haryana	Food Products	Commissioned in 2015
15.	*Maharashtra State Agricultural Mktg. Board, Navi Mumbai, Maharashtra	Food Products	Commissioned in 2015

\*Facility for low dose irradiation (for mango, Onion, Potato, etc.)

#### **Joint venture for generation of nuclear power in Tamil Nadu**

1283. DR. R. LAKSHMANAN: Will the PRIME MINISTER be pleased to state:

(a) whether setting up of any joint venture has been proposed in Tamil Nadu for generation of nuclear power;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) The nuclear power projects in the State of Tamil Nadu: Kudankulam Units 3 and 4 (under construction) and Kudankulam Units 5 and 6 (sanctioned) are being implemented by Nuclear Power Corporation of India Limited (NPCIL), a Public Sector Undertaking (PSU) under the Department of Atomic Energy (DAE).

#### **New Nuclear Safety Regulatory Authority Bill**

1284. PROF. M.V. RAJEEV GOWDA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Department is in the process of drafting a new Nuclear Safety Regulatory Authority Bill, as the previous Bill could not be passed in Parliament;
- (b) if so, the details of substantial changes proposed therein; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) and (b) Yes, Sir. In order to convert the functional independence of our national nuclear regulator, Atomic Energy Regulatory Board (AERB), *into de jure* independence, the proposal for setting up a Nuclear Safety Regulatory Authority (NSRA) has been under consideration. Accordingly, Government had introduced the Nuclear Safety Regulatory Authority Bill, 2011 in the Lok Sabha in September, 2011, which was subsequently referred to the Department related Parliamentary Standing Committee on Science and Technology, Environment and Forests. The amendments proposed by the Parliamentary Standing Committee were incorporated in the Bill in the year 2013. The Bill, however, could not be taken up for consideration before the dissolution of the 15th Lok Sabha. A fresh Bill similar to the one introduced earlier, is under examination.

The proposed Nuclear Safety Regulatory Authority will provide statutory basis to nuclear safety regulation in India, thus ensuring its *de jure* independence, and will further strengthen nuclear and radiation safety regulations in the country.

- (c) Question does not arise.

#### **Environmental Impact Assessment for Neutrino Observatory Project**

1285. PROF. M.V. RAJEEV GOWDA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Department has sought a Category-A Environmental Impact